

industries. Increased imports from Finland are possible in the area of power generation, telecommunication and energy conservation equipment.

(d) Amongst steps taken for improving trade relations with Finland are regular bilateral contacts at official and business level. These include holding the 9th Session of the Indo-Finland Joint Commission in January, 1995 and the visit of the Finnish Foreign Trade Minister at the same time, accompanied by a delegation of prominent businessmen from that country.

#### Consultants to IFCI

4634. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the Industrial Finance Corporation of India Ltd. (IFCI) is engaging outside consultants;

(b) if so, the purpose and details thereof; and

(c) the possibilities explored so far by the IFCI itself in making it customer friendly by expanding and expediting the services?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):  
(a) Yes, Sir.

(b) The Industrial Finance Corporation of India Limited (IFCI) has reported that it has engaged outside consultants for carrying out a study of various aspects relating to three subsidiary companies set up by it. IFCI has also selected outside consultants for advice in the areas of business strategy, organisational restructuring, compensation package and performance appraisal.

(c) IFCI has reported that it has streamlined its sanction procedure by setting up a Top Management Committee, consisting of senior executives to grant 'in principle clearance' to every proposal within a time frame. A monthly review meeting of Heads of all regional/branch offices is also held by IFCI to monitor the progress of sanctions, disbursements and recovery of dues from the assisted concerns. Prompt attention is given to complaints received from entrepreneurs.

#### Transgression inside of Airport

4635. SHRI SUSHIL CHANDRA VARMA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the International Airports Authority of India have been vested with powers to check transgression inside airports;

(b) the number of cases of transgression, especially in the apron area, in violation of the apron rules, have been detected in different International Airports in India during the last six months; and

(c) the reasons for violation of the rules?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c). Yes Sir. Airports Authority of India have detected 489 cases of transgression at five international airports during the period from 1.10.1994 to 31.3.1995. The types of violation are trespassing, overspeeding/negligent driving, incorrect parking, etc.

#### Avoidance of Double Taxation Treaty with Philippines

4636. SHRI R. SURENDER REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether India propose to sign a treaty with Philippines to avoid double taxation;

(b) if so, the details thereof; and

(c) the likely date by which the treaty will be signed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):  
(a) to (c). A Double Taxation Avoidance Agreement between India and the Philippines has been signed on 12.2.1990. This Agreement, however, has still to be notified in the Official Gazette. The Agreement provides for the taxation of business profits of the enterprise of one country in the other only if it maintains a permanent establishment in the other country. Taxation of shipping and aircraft profits in the source country will be reduced by 40%. Dividends, royalties and interest are to be taxed at concessional rates. Exchange of information for the prevention of fraud or evasion of tax is also provided for.

#### Public Sector Banks in Maharashtra

4637 SHRI ANNA JOSHI . Will the Minister of FINANCE be pleased to state :

(a) the number of branches of public sector banks in Maharashtra, bank-wise;

(b) the amount deposited in these banks during the last three years;

(c) the total amount sanctioned for farmers and the amount actually disbursed to them during the above period, bank-wise;

(d) the amount recovered from the farmers during the said period;

(e) whether these banks have achieved the target of disbursing such loans; and

(f) if not, the reasons therefor and the corrective steps taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):  
(a) to (f). Information is being collected and to the extent available will be laid on the Table of the House.